

**IN THE HIGH COURT OF JHARKHAND AT RANCHI**

W.P.(S). No. 1946 of 2020

Bali Ram ... .. Petitioner

**Versus**

1. The Union of India through Director General, Govt. of India, Ministry of Home Affairs Sashastra Seema Bal, Force Head Quarters; At East Block-V, Rk Puram, P.O.+P.S.-R. K. Puram & District-New Delhi. Pin-110066.
2. Commandant (Pers-II), Sashastra Seema Bal, Force Head Quarters; At East Block-V, Rk Puram, P.S.+P.S.-R.K. Puram & District-New Delhi. Pin-110066.
3. Commandant, 26 Bn., Sashatra Seema Bal; Camp at Hahe, P.O.+P.S. Angara & District-Ranchi.
4. Dy. Commandant, 26 Bn., Sashatra Seema Bal; Camp at Hahe, P.O.+P.S.-Angara & District-Ranchi. ... .. Respondents

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**CORAM: THE HON'BLE MR. JUSTICE DR. S.N.PATHAK**  
**(Through: Video Conferencing)**

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For Petitioner : Mr. Shadab Bin Haque, Advocate  
For the Resp.-U.O.I : Ms. Shreesha Sinha, Advocate  
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**04/ 09.09.2021** Heard the parties.

The impugned order of transfer dated 15.06.2020 at Annexure-4 has been assailed on the ground that the petitioner is undergoing treatment at RIMS for Rt. Tibia Fibula Distal Femar with 50 % disability but has been transferred to a place which is about 700 k.m from the present place of posting.

Learned counsel for the petitioner argues that wife of the petitioner is also working & she is posted in Armed Police, Jharkhand. It is further submitted that mother of the petitioner is suffering from cancer and as such the petitioner had represented for allowing petitioner to continue working as CT (GD) at 26 Battalion, SSB, Ranchi, but no orders has been passed on it though duly recommended by the Commandant. Learned counsel submits that a direction may be issued to the respondent-authorities to consider the case of petitioner on sympathetic ground and allow the petitioner to continue at his present place of posting.

Learned counsel appearing on behalf of Union of India submits that if the petitioner files a fresh representation, the same shall be considered in accordance with law. Earlier the petitioner was issued a memorandum to file fresh representation but he has failed to do so.

In view of the fair submission of parties, I hereby direct the

petitioner to file a fresh representation taking all the grounds, within two weeks from date of receipt of a copy of this order. Respondents shall pass a reasoned order within three weeks thereafter taking sympathetic view that petitioner has been struck with 50 % disability and her mother is suffering from cancer. The respondent authorities shall also take into consideration that wife of the petitioner is working at Armed Police, Jharkhand and there is policy of the Union of India which talks about posting of wife and husband at the same station, as far as feasible.

The writ petition stands disposed of.

**(Dr. S.N. Pathak, J.)**

Rohit/-